

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail mentioning.phc-bih@gov.in

The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied –up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

Mentioning matters regarding urgent hearing of pending cases:

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
(From 12:00 PM of 06.01.2022 to 05:00 PM of 07.01.2022)					
Civil Matters					
1.	VAGISHA PRAGYA VACAКNAVI 8084691944	GOVIND JHA & ORS.	CWJC No. 1168 of 2017	The present writ petition is for commanding the respondents to grant 1st & 2nd ACP (Assured Career Progression) to the petitioners in the scale of Rs.5000-8000 and Rs.5500-9000 respectively as granted to the other employees of the Central Cadre who are posted in different departments/offices under the Control of the Education Department, Government of Bihar. The petitioners are facing financial crisis during this hard time and they are being discriminated illegally. Therefore, the matter be heard on urgent basis.	No Urgency
2.	VAGISHA PRAGYA VACAКNAVI 8084691944	SHILA DEVI	C.W.J.C. No. 4390 of 2020 (u/s 226 COI)	The matter relates to ENCROACHMENT of public road in front of residential house of the petitioner, which connects the Main Road and goes to the Government Middle School, Tikuliya. Encroachment Case No.12 of 19-20 is pending before the Circle Officer, Adapur, East Champaran but the authorities are not acting	No Urgency

				in accordance with law to decide the same. The petitioner is facing serious egress and ingress problem. Therefore, the present matter be heard on urgent basis.	
3.	Amendra Narayan 9431417436	Kumari Putul and Putul Kumari	MJC No. 474 of 2020	Petitioner's husband is bed ridden. She is not getting salary. Petitioner is not being allowed to join her post of Panchayat teacher although her termination order has been quashed by the order of this Hon'ble Court. Petitioner is lady and has source of livelihood.	No Urgency
4.	KRISHNA DEO RAJ 9835486864	ABHINAND AN RAM	CWJC. NO. 22841/2018	The petitioner was appointed as a Vikash Mitra by the Sub Divisional. Officer, Nawada in the year 2010 but without any reasonable reason, he has been removed from his post in the year 2017. The petitioner is very poor person of weaker section of society (Mahadalit under schedule caste), except this service there is no source of income for his livelihood in his family. He is main bread earned in his family. Hence it may be listed for hearing.	No Urgency
5.	Sumit Shekhar Pandey 7701841062	Masoom Raza	CWJC- 15946/2021	That the above-noted writ matter is presently listed at serial no. 2662 in the Consolidated List of this Hon'ble Court dated 03.01.2022. It is humbly submitted that the petitioner is a fourth year (7th Semester) student of B.A. LLb (five years course) in Jamia Milla Islamia University and has been denied scholarship under Bihar Student Credit Card Yojana (Amended) one provision	May be mentioned before the respective Bench only where the matter is listed

				<p>of which falls flat on the anvil of Fundamental Rights under Part III of the Constitution of India. The petitioner has assailed the vires of Clause 3 of the said scheme of scholarship in the instant matter. The petitioner has been facing financial famines in. furnishing course fees for his studies and requires financial support from the State of Bihar for expediting the same which has been nixed by the State. Having been traumatized by the conduct of the State, the petitioner has taken refuge before this Hon'ble Court for seeking justice. In case if the writ petition of the petitioner is not heard earlier, it would inflict grave injustice to the petitioner as his future would venture into peril. In the light of the aforesaid submissions, the writ petition of the petitioner may kindly be listed earlier before this Hon'ble Court and heard in the interest of justice.</p>	
6.	Navin Prasad Singh 9934016774	Smt. Nilu Singh	CWJC No. 24281 of 2019	<p>The present writ is for quashing the letter of Intent dated 09.01.2018 issued by Indian Oil Corporation Ltd. in favour of respondent No. 6 for dealership of Kishan Seva Kendra located at Barauni illegally as respondent no.6 gave false details of land having lesser dimension on front. Tonj number and Khata number of land found incorrect and that too on another location. This case is fully covered by order dated 26.06.2019 passed in LPA No. 1270 of 2018 by D.B. of the Hon'ble Court.</p>	No Urgency

7.	Ram Sevak Choudhary 9234219503	Mukesh Kumar	I.A. No. 1 of 2021 in CWJC No. 2883 of 2020	That the department illegally deducted heavy amount that is Rs. 8200/- from the salary of the petitioners per month which is totally illegal and inviolence of the Hon'ble Court mendate decide in this matter. Therefore, it is most urgent one. It may kindly be heard without delay and I.A. may be listed for stay.	No Urgency
8.	Md. Najmul Hodda	Jai Parkash Sah	CWJC No. 14090 of 2019	The petitioner is PDS dealer and his license has been suspended on 05.04.2019 only on the ground that an FIR has been lodged against him under Section 7 of the EC Act whereas he has been granted anticipatory bail by the learned Court below itself. It is therefore prayed that his case may kindly be listed under the heading for "to be mention" for early hearing.	No Urgency
9.	Md. Najmul Hodda 9431495219	Shailendra Kumar Sinha	CWJC No. 18459 of 2018	The petitioner has been discharging his duty on the post of III grade since about more than 18 years but the respondents authorities has not given the benefit of III grade employee and in spite of recommendation made by the Principal, Bihar Agriculture College, Sabour in the year 2010, promotion has not been granted to the petitioner. This case may kindly be heard on priority basis.	No Urgency
10.	Ashish 9264431892	Shiv Kumar Sukla @ Shiv Kumar Shukla	MJC No. 1695 of 2021	That the aforesaid case is related to the contempt of order of contempt application bearing MJC No. 2661 of 2019. The matter relates to the arrears of the salary and petitioner is retired person as well as old person. Petitioner is dependent on	No Urgency

				<p>the arrears of the salary and is on the verge of starvation. Kindly hear on priority basis and for this the petitioner shall ever pray.</p>	
11.				<p>That the writ application has been filed for quashing of the letter dated 12.08.2019, issued by IOC whereby and where under it has been informed to the petitioner that his candidature is not valid for considering the offered land for appointment of Retail Outlet (petrol pump) dealership for the location at between Shivrampur Chowk, and Peer Mazar on SII-98, District-Katihar, under OBC category, under Group-1. The petitioner has been held to be ineligible, despite the fact that the petitioner has offered a land belonging to her mother which comes under the definition of family, as defined in para 4 (v) (e) of the guidelines issued for selection of retail outlet Dealership. The land offered by the petitioner apart from coming from Group-1 category, also meet the specification as per the advertisement. The case may be listed under the heading "FOR ORDERS".</p>	No Urgency
12.	Vikash Kumar 9334255996	Amod Bihari Sinha	Case No. 21416 of 2019	<p>Vide order dated 24.10.2019, the Hon'ble Court has been pleased to stay the notification dated 10.10.2019 issued by Registration Department, with avowed object to curb the fraudulent transaction with safety to interest of buyer. The respondent State has also filed an I.A. for vacation</p>	No Urgency

				of stay order.	
13.	Rajesh Kumar Sinha 9931265501 9304517556	Binti Devi	Token no 163 of 2022 (CWJC no -. /2022)	That the petitioner is PDS dealer the grains has been orally stopped on the ground of forged complain and no inquiry report has been served nor any final order either suspension of licence or cancellations of licence has not been served or passed against the petitioner and consumers are knocking shops for grains, the poor consumer are on starvation specially in COVID-19 period , so it may be treated urgent and may be listed and heard as soon as possible.	No Urgency
14.	Virendra Kumar 9006493700	Gopal Bind	MJC No. 2043 of 2021	The orders passed by Hon'ble Single Judge and the Hon'ble Division Bench has been upheld by the Hon'ble Apex Court, even then the orders passed by the Hon'ble Court is not being complied with. Matter is urgent, hence, it may kindly be listed at the earliest for compliance.	No Urgency
15.	Dhnanjay Nath Tiwari 9430073833	Vidyapati Dwivedi	CWJC No. 1968 of 2019	In the above case the petitioner has challenged the validity of selection of Pvt. Respondent as PDS dealer, where in the notices was issued and the respondents have appeared. The petitioner was not appointed as PDS dealer on the ground which is sustainable in the eye of law. The above matter was heard and notices were issued on 27.02.2019 by this Hon'ble Court. Hence, the above case may be listed for its disposal.	No Urgency
16.	Nalin Kumar 9386065343	Rakesh Kumar	CWJC No. - 22012/2019	It is humbly; submitted that the Petitioner is a Basic Grade Block Teacher. As per the1	No Urgency

				<p>mandate of the Rule - 7 of the Bihar Panchayat Elementary Teachers (Employment & Service Condition) Rules- 2012 'it is crystal clear that 50% posts of Graduate Grade Teacher will be filled up directly and the rest 50% posts of Graduate Grade Teacher will be filled up from the promotion of the qualified Niyojit Teachers of Basic Grade. But, the department is going' to fill up entire post of Graduate Grade from direct recruiter; even without identify the number of posts of Graduate Grade Teacher to be filled up through direct Appointment. Now, the counseling has been completed and the department is going to issue appointment letter to the concerned candidates very soon. In this matter the Hon'ble Court has been already directed for the listing this case on 24-01-2020 (concerned order annexed); but, unfortunately, this case has been not listed, till date. Therefore, it is prayed that kindly accept the prayer of the Petitioner for early hearing.</p>	
17.	Nalin Kumar 9386065343	Sunita Devi and others	CWJC No. 17595 of 2021	<p>It is humbly submitted that the petitioners were elected as the member of the Vidyalay Shiksha Samitee (VSS) as per the mandate of concerned rules. But, unfortunately, only one member namely Puran Devi (not petitioner) was elected illegally. Thereafter, the authorities has cancelled the election of the entire members of the VSS even cancelled the election of</p>	<p>May be mentioned before the respective Bench only where the matter is listed</p>

				<p>the genuine members in complete arbitrary manner. Now, the authorities has initiated the fresh election process for the member of the VSS without considering the grievance of the petitioners. Therefore, it is prayed that kindly, accept the prayer of the petitioners for early hearing otherwise the present writ petition become infructuous.</p>	
18.	Nalin Kumar 9386065343	Arun Kumar	CWJC No. 15675 of 2021	<p>It is humbly submitted that the Petitioner has been validly transferred from Primary School Bhikanpura Hindi to Primary School Kamalpura Purvi. Thereafter, the Petitioner joined at the said transferred school but; unfortunately, without any show-cause or without any valid reason the concerned transfer order has been cancelled and the Petitioner has been relieved from the school against the settled principle of law. Therefore, it is prayed that kindly, accept the prayer of the petitioner for early.</p>	May be mentioned before the respective Bench only where the matter is listed
19.	NAFISUZZO HA 9931880160	Raj Narayan Yadav	CWJC- 4767 / 2020	<p>That, during the pendency of instant writ petition the Respondent No. 3 without filing counter affidavit in the writ petition passed the adverse order on 24-7-2021 by which order he directed to C.O. to amend the Jamabandi No. 1825 which was created in the name of the petitioner in the year 2005 and the respondent C.O. pressurized the petitioner to vacate the alleged land for which the petitioner filed Interlocutory Application No. 01/21 ,</p>	No Urgency

				kindly list this case on priority basis along with I.A. by tomorrow.	
20.	Lakmesh Marnind 9852889420	Kailash Devi and others	F.A. No. 392 of 1986	For getting certified copy of an I.A. petition, the Chirkut No. 2133 dated 21.02.2021 was filed but till today no notification for payment of stamp and hence certified copy has not been prepared and given. It is urgent.	No Urgency
21.	Raj Nandan Prasad 9934762599	Chandan Puri	M.J.C no. 2032 of 2021	The application is being filed for issuance of rule of contempt against opposite Parties for disobeying order dated 29.04.2021 passed in CWJC No.18720 of 2019. The Petitioner is under suspension since 17.11.2016 and the departmental proceeding has not been concluded as yet. It was mentioned in the order to conclude the departmental proceeding within a period of Five (5) months failing which the order of suspension shall stand revoked automatically, lapse of Nine (9) months of the order of Hon'ble Court, suspension has not been revoked.	No Urgency
22.	Ritesh Kumar 9431462207	Beauti Kumari	CWJC No. 6842 of 2021	In the above noted case the respondents have issued the appointment letter to the persons who are below the rank to the petitioner and have ignored the petitioner who is above in the merit list. Therefore, aforesaid case may kindly be listed on top of the list.	May be mentioned before the respective Bench only where the matter is listed
23.	Sunil Kumar Singh	Laxaman Singh and another	CWJC Token No. 258 of 2022	In the aforesaid case, the petitioners have challenged the order of demolition of dwelling house of the petitioners. Against the said order, they have filed an appeal	To be Listed

				also before appellate authority. But during pendency of appeal, the Circle Officer, concern, is adamant to demolish the single dwelling house without giving any time. Now vide/order of Circle Officer, concern dated 06.01.2022 the demolition will conducted on 07.01.2022. Hence, it is very urgent to hear the matter to save the right of the petitioners.	
24.	Gajendra Kumar Singh 9973543163	Ramesh Paswan	CWJC No. 1537 of 2020	That the District Selection Committee dated 26.07.2018 by which he has been selected for license of PDS shop dealer. But the respondent no. 3 recommended for selection of PDS dealer to the respondent no.5, Rupa Kumari.	No Urgency
25.	Gajendra Kumar Singh 9973543163	Julie Singh	Token No. 74 of 2022	That the petitioner's money of 10 lac is taken by the BPCL in year 2018 for transferring the license but the same has not been initiated up till now and the validity of the license will be expired in March, 2022 and once it will expire the petitioner will lose the license as well as her money and the outlet is also shut since 2018 and no supply has been given since 2018 and the land and outlet both are being by the concerned authority.	No Urgency
26.	Sanjeet Kumar 9431017782	Fuldev Yadav	CWJC No. 17382 of 2019	That after the service of the 28 years petitioner on the post of "Ambulance Driver" has been dismissed treating it as void abinitio, without any departmental proceeding on the basis of show-cause notice which is in violation of provision contained in Article 311(2) of the Constitution	No Urgency

				of India, 1950. Vide order dated 21.10.2019, it was directed to list this case after 6 weeks, but it has not been listed. That the matter is urgent and may be listed for Orders.	
27.	Ritesh Kumar 9431462207	Niraj Kumar and another	I.A. No. 1 of 2021 in CWJC No. 16275 of 2019	In the abovenoted case, the Punjab National Bank is going to take possession of the living house of the petitioners in which petitioners are living with entire their family members. Though the petitioners are ready to pay the entire amount of the bank with interest under OTS scheme. Therefore, aforesaid IA may kindly be heard on any day in view of the assertion made herein by the petitioners.	To be Listed
28.	Ram Hriday Prasad 9304001516	Suresh Prasad Verma	CWJC No. 1941 of 2018	The petitioner has been dismissed from service arbitrarily, though there is no legal evidence to prove the charge. Case is ripe for hearing. The petitioner is on the verge of starvation.	Insufficient details
29.	Ram Hriday Prasad 9304001516	Ashok Kumar Upadhyay	CWJC No. 5353 of 2018	The petitioner retired on 28.02.2021, but due to not granting extraordinary leave for the period from 26.11.02 to 16.09.07, he has given less pension, so the matter is urgent.	No Urgency
30.	Ram Hriday Prasad 9304001516	Ashwani Kumar Verma	CWJC No. 19084 of 2018	The petitioner is aged about 70 years. The petitioner retired on 30.09.2011, but after 6 years of retirement on 08.01.2018 order has been passed to start proceeding under Rule 43(6) of Bihar Pension Rule, which is unfair and illegal.	No Urgency
31.	Ram Hriday Prasad 9304001516	Dineshwar Tiwary	CWJC No. 13244 of 2018	The petitioner was not given the benefit of 3 rd ACP from 01.01.17 due to which he is getting less	No Urgency

				pensionary benefits. So, the matter is urgent.	
32.	Amresh Kumar Sinha 9308109507	Vinit Kumar	CWJC No. 7142 of 2021	That the present writ has been for payment of salary since it has been stopped as petitioner has not attained training course. In similar matters in CWJC No. 4633 of 2021 vide order dated 16.04.2021 and in CWJC No. 3527 of 2021 vide order dated 17.03.2021 this Hon'ble Court has stayed the operation of order of Director, Department of Education Govt. Of Bihar but still the petitioner has been deprived of his salary. Hence, the writ petition. Hence, the present above case may be listed under appropriate head.	May be mentioned before the respective Bench only where the matter is listed
33.	RAJU GIRI 9431078045	KUNDAN KUMAR	CWJC NO. 11001/2019	Mentioning was allowed on 30.09.2021 for listing but the case has not been listed as yet.	Office to verify and comply the earlier order passed on mention-slip
34.	Gautam Kumar Kejriwal 8539055295	M/s Sand and Stone	C.W.J.C. No.- 50 of 2022	Due to the declaring clause 6, 7(i) and 7(iii) of the guidelines issued by the respondent department the Petitioner is unable to generate challans for transportation of sand to any other place beyond the district of Banka due to which the Petitioner is suffering from huge monetary loss. Hence Urgency.	May be mentioned before the respective Bench only where the matter is listed
35.	Saroj Kumar 9334281109	Satyendra Kumar Ojha	CWJC No. 9416 of 2019	Petitioner has been appointed as primary teacher on the basis of TET, and B.Ed. Certificate but was treated as untrained and even after passing of another 6 months bridge, as provisioned by the state government, he is not made entitled for trained scale and promotional	No Urgency

				benefits from the date of appointment as other similarly situated persons are being provided in different districts of the state. All the pleadings are complete but the matter is not even in consolidated list of any Hon'ble Bench and in the status it is still showing pending before retired Hon'ble Justice Mrs Anjana Mishra. permitted to be listed to hear in virtual mode on priority basis.	
36.	Abhay Kumar Upadhyay 9525360911	Sonu Kumar	CWJC no.- 18786/2017	The instant writ has been filed against the order dated-14.09.2017 of CISF by which the appointment of the petitioner date-22.03.2017 has been cancelled. The last hearing of the case was done on 13.02.2018 before Hon,ble J. Mohit Kumar Sah and on same day, an order was passed to list the case after 8 weeks. It is the matter of the future and life of the petitioner and the same will be spoiled/ damaged if the case will not be heard shortly. Hence list this case at the earliest.	No Urgency
37.	Abhishek Kumar 9439474248	Chandra Kishore Choubey	CWJC No. 11122 of 2019	SALARY MATTER. The petitioner has preferred writ petition for grant notional/monetary benefits after fixing salary in pay scale of Rs. 6500-10500 and 10000 – 15200 from 19.08.1999 and 01.01.2005. Even though the petitioner and other similar situated temporary clerks were adjusted together and got their services approved/confirmed together others have been granted monetary benefits after fixation of pay scheme and the petitioner	No Urgency

				whose service have been confirmed as stenographer have been denied the aforementioned monetary benefits. The petitioner for no justifiable reason has been have been deprived of such parity and similar treatment. The case may be listed and heard out of turn.	
38.	Sanjay Kumar 6470667941	Sudheer Kumar	MJC No. 1984 of 2021	The aforesaid MJC has not been listed as yet & it may be listed before appropriate Bench.	No Urgency
39.	Uday Chand Prasad 9835657651	Md Rizwan Alam @ Md Riswan & Others	C.W.J.C no of 1849 of 2019	That In the aforesaid case where the land in question belongs to the maternal grand-father of the petitioner's and they got this land of 0.79 Acres and 1.58 Acres in donation from his Maternal Grand-father on which they use to cultivate but respondent no 5 & 6 who are the self-styled bataidar- captured this land through a order of B.L.T, which is not in accordance of law, Since D.C.L.R passed and order in favour of petitioners. Reason for urgent hearing is that the private respondent 5 & 6 disturbing the peace of petitioner and always tried sell the land in question to others, kindly also note that the aforesaid land is the only livelihood for the petitioner and his family.	No Urgency
40.	Shashank Chandra 9835160655	Praduman Kumar Prasad	CWJC No. 21841 of 2019	The Petitioner was posted as Nazir, in the District Welfare Office, Bettiah, West Camparan, however he has been removed from service by awarding a punishment of compulsory retirement which has been affirmed by the Appellate Authority, apart from inflicting the punishment of compulsory retirement it has also been directed to	To be Listed

				<p>recover an amount of Rs.37,41,060/- from the retiral dues of the Petitioner. It is submitted that on account of direction of recovery the Petitioner has not received any retiral benefits nor he is receiving pension, as such it has become difficult for the Petitioner as well as his family members to sustain his livelihood. Further the order of punishment is bad for the reason that the same does not even remotely deal with reply to the 2nd Show Cause notice submitted by the Petitioner.</p> <p>It is therefore prayed that the present Writ Application be directed to be listed.</p>	
41.	Jitendra Kishore Verma 9334075632	Biresh Prasad Sahi & Others	I.A. No. 1 of 2021 in C.R. No. 20 of 2017	<p>I.A. No. 1 of 2021 has been filed in the above case for withdrawal of the present case as it has become infructuous on account of withdrawal/ disposal of the main suit itself in the court below. Hence, the I.A. may be listed out of turn at the earliest for dismissing this case as infructuous or permitting it to be withdrawn.</p>	To be Listed for withdrawal U/H "To be Mentioned"
42.	Uday Pratap Singh 9431074236	Anita Kumari and others	CWJC No. 13923 of 2018	<p>That the services of the petitioners have been terminated from the post of Vikash Mitra and till date the matter has not been listed even a single time for hearing.</p>	No Urgency
43.	Pawan Kumar Sinha 9334319660	Gauri Shankar Sah and another	I.A. No. 01 of 2019 in SA No. (Not legible)	<p>The aforesaid IA No. 1 of 2019 has been filed for stay of further proceeding of execution case no. 07 of with Court of learned Munsif, Motihari for executing the judgement and decree under appeal and since the</p>	To be Listed for IA

				<p>disputed property is dwelling house in which the appellants are residing with their family by birth and vide order dated 06.01.2020 learned Execution Court refuse to stay the proceeding of Execution Case No. 03 of 2018 on the ground that no stay order has been brought by the appellant by Hon'ble High Court and thereafter vide order dated 07.01.2020 appointed the police force and directed for execute the decree and after Covid-19, now Court is functioning and still order of learned Trial Court is executed and my dwelling house has being destroying therefore appellants have suffering irreparable loss of property and save. Hence, the said I.A. may be listed for hearing on stay the execution matter otherwise appellants shall suffer irreparable loss and injury.</p>	
44.	Sunil Kumar 9431074371	Akhilesh Sharma	M.J.C. No. 404 of 2021 (Contempt Matter)	<p>The petitioner approached before this Hon'ble Court for payment of the amount of G.P.F. and Group Insurance for which the Director-in-Chief, Health Services, Bihar, Patna was directed to examine the claim of the petitioner and ensure the payment of admissible dues amount vide order dated 10.7.2020 passed in C.W.J.C. No. 7127 of 2020. Thereafter the opposite party no. 3 directed the Civil Surgeon, Gaya for payment of amount of G.P.F. and Group Insurance to the petitioner but despite of that till date</p>	No Urgency

				not a single farthing has been paid. So it may kindly be heard this case on priority basis.	
45.	Sunil Kumar 9431074371	Pradeep Kumar Kundu	M.J.C. No. 463 of 2021 (Contempt Matter)	The petitioner approached before this Hon'ble Court for payment of his salary due from March, 2018 to December, 2019, which was disposed of directing the respondents for payment of the amount of salary but till date not a single farthing has been paid against the admitted dues of arrears of salary. The petitioner has already been retired from the post of Medical Officer. So it may kindly be heard this case on priority basis.	No Urgency
46.	Jai Prakash Singh 7903258014	Sony Kumari	CWJC No. 21001 of 2021	My Lord, this case filed on 28.02.2020 defect printed out on 28.02.2020 and objection compliance upto 27.03.2020 but due to lockdown, this case pending registry. But his case registered on 20.12.2021 on the permission of Hon'ble Court. In this case, petitioner is unmarried girl, and her matter is only in family. No male member in her family. This case is related to compassionate appointment and the department of C.R.P.F. objection raised the date of birth of petitioner that is differ from of her father. Her marriage age passed. Hence, kindly list this case and heard any day my Lord.	May be mentioned before the respective Bench only where the matter is listed
47.	RAJU GIRI 9431078045	OM PRAKASH SAH	CWJC NO 752/2019	Mentioning was allowed on 22.09.2021 for listing but the case has not been listed as yet.	Office to verify and comply the earlier order on mention-slip
48.	Vipin Kumar Singh	Radha Raman Prasad Singh	MJC. No. 2646 of 2019	The aforementioned application preferred by	No Urgency

	8986968645	@ Radha Raman Pd. Singh		<p>the petitioner for disobedience of the order dated 21.02.2019 passed in CWJC No. 13548 of 2016 by a bench of this Hon'ble Court comprising of Hon'ble Mr. Justice Madhuresh Prasad, by the contemnors. The contemnors have not paid any consequential benefit to the petitioner with pursuant to the order dated 21.02.2019 as the petitioner has retired from service in February, 2018. The petitioner has been suffering from financial hardship for survival his daily life. The petitioner is also suffers various chronic diseases and has no any source of monetary benefit to obtain better treatment. Therefore, kindly may please to your Lordship heard this case on priority basis as early as possible.</p>	
49.	Rajesh Kumar Sinha 9931265501 9304517556	Rajeev Kumar	Token no 181 of 2022 (CWJC no -./2022)	<p>That the petitioner is PDS dealer the grains has been orally stopped on the ground of forged complain and no inquiry report has been served nor any final order either suspension of licence or cancellations of licence has not been served or passed against the petitioner and consumer s are knocking shops for grains, the poor consumer are on starvation specially in COVID-19 period, so it may be treated urgent and may be listed and heard as soon as possible.</p>	No Urgency
50.	Sanjeet Kumar 9431017782	Ram Krishna Pathak	CWJC No. 4440 of 2020	<p>That the present writ application has been filed for quashing of the order dated 04.07.2018 issued under the signature of District Magistrate, Begusarai and the</p>	No Urgency

				<p>Additional Collector, Bcgusarai (signed on 27.06.2018) whereby and where under the Settlement Case No. 04/2006-07, filed by the petitioner, has been rejected without appreciating the provisions contained in concerned decision taken vide letter no. 4/Kha ma Niti-101 /82-4725 Ra dated 16.08.1982 and the facts of the case. That aforesaid decision of settlement of land, to military personnel, has been rejected on two grounds i.e. the petitioner is owing 2 Katha and 12 dhur of land, rendering him not under the definition of land less and the land proposed to be settled comes under the Municipality hence the said land do not come under the 'Dehati area'. Both the grounds arc contrary to the aforesaid decision taken by the State Government to settle the land to the military personnel. The case may be listed under the heading "For Orders".</p>	
51.	Rajesh Kumar Sinha 9931265501 9304517556	Sandeep Kumar Singh	Token no. 136 of 2022 (CWJC -/2022)	That the petitioner is PDS dealer the grains has been orally stopped on the ground of forged complain and no inquiry report has been served nor any final order either suspension of licence or cancellations of licence has not been served or passed against the petitioner and consumer s are knocking shops for grains, the poor consumer are on starvation specially in COVID-19 period, so it may be treated urgent and may be listed and heard as	No Urgency

				soon as possible.	
52.	Niranjan Kumar 9199527423	Santosh Kumar	CWJC No.: 15357/2018	This matter relates to the illegal dismissal to the petitioner from the Police Force service vide order dated 08.10.2016 passed by the Disciplinary Authority whereby the petitioner has been dismissed from service w.e.f. 07.10.2016. That the impugned termination order has illegally and arbitrarily been passed by the authority concerned having without authority of law and without giving the ample opportunity to heard the petitioner as before the said order. Due to this illegal termination of the petitioner, not only this petitioner but also his whole family are facing hardship towards their lives. It is also pertinent to mention here that this petitioner has come on the stage of starvation. So, after seeing the urgency of this case, the same may be listed on top five cases in the interest of justice.	To be Listed
53.	RAJU PRASAD 9931677993	Sima Devi @ Seema Devi @ Sima Kumari	CWJC No. 11197 of 2021	With most respectfully submitted This application is being filed for issuance of the appropriate writ/ direction Commanding the respondents to give the opportunity to deposit initial security Deposited and Documents in view of selection made in favour of the petitioner for appointment of Retail Outlet Dealership (Petroleum Articles) Since the Case is urgent in nature & urgent consideration & listing. Hence there is urgency.	May be mentioned before the respective Bench only where the matter is listed
54.	RAJU PRASAD	Dhirendra Kumar Baitha	LPA No. 472 of 2021	The present case has been filed for restoration of	Office to verify and to

	9931677993			PDS licence, which has cancelled on 30/07/2016 since then the petitioner has been unemployed. This only was the main of means livelihood. Kindly time may be fixed for hearing for the aforesaid case.	be Listed before the assigned Bench
55.	RAJU PRASAD 9931677993	SANJAY KUMAR and others	MJC No. 137 of 2021	The petitioner is suffering due to seniority has not given since 2010 and it may be listed top of the list for hearing there is urgency.	No Urgency
56.	Bhola Kumar 9334143982 9334126373	Amit Kumar Singh and others	CWJC No. 448 of 2020	Similarly situated persons have been appointed on the post of Chaukidar but appointment of the petitioners has been denied violating the Rules. The petitioners are suffering a lot and standing on the verge of starvation.	No Urgency
57.	Alka Verma 9431078283	Shubham Kumar	Token No. 268 of 2022	The petitioners biometric thumb impression of biometric slip was verified and was matching at the time of physical test but the same was shown as not matching at the time of counselling surprisingly and hence was denied counselling for first interlevel combined competitive exam 2014 taken by Bihar Staff selection commission. The matter may kindly be heard before the publication of final result so that counselling is allowed to the petitioner on the basis of verification of identity through thumb impression, signature, handwriting sample taken on OMR sheets and videography. The matter may kindly be listed and heard urgently for the interest of justice.	No Urgency
58.	Rajesh Kumar Sinha	New Anupam Mahila	Token no. 113 of 2022	That the petitioner is PDS dealer the grains has been	No Urgency

	9931265501 9304517556	Sahkari Upbhogta Bhandar LTD. Through its Secretary , Sharda Devi	(CWJC no -./2022)	orally stopped on the ground of forged complain and no inquiry report has been served nor any final order either suspension of licence or cancellations of licence has not been served or passed against the petitioner and consumers are knocking shops for grains, the poor consumer are on starvation specially in COVID-19 period, so it may be treated urgent and may be listed and heard as soon as possible.	
59.	Akhilesh Dutta Verma 9334269690 9470246457	Shashi Bhushan Prasad	C.W.J.C. No. 5497 of 2017	That petitioner was posted as Sub-Inspector of Police at Ganga Bridge Police Station, District Vaishali subjected to departmental proceeding and his services was terminated by way major punishment without following Rule 17 and 18 of Bihar C.C.A. Rule. Which is squarely covered the Judgment passed by the apex court reported in sec 2009 Vol-2 Page 570 Roop Singh Negi Vs Punjab National Bank & Others, C. W.J.C. No. 18779/2019 reported in 2019 BLJVol-6 Page 751 and C.W.J.C. No. 2013/ 2015 reported in 2019 BLJ Vol -3 page 221. which follows that without following the statutory provision of Rule -17 of Bihar C.C.A. 2005 the order of termination has been passed. Hence the urgency.	To be Listed
60.	Santosh Kumar Sinha 2 9835433331	Srinath Singh and others	CWJC No. 21004 of 2013	IA is filed for make to payment of like similarly situate of	No Urgency
61.	Piyush Saurav 9304795763	Surya Prasad Keshri	CWJC 17211/2018	Disposal of Statutory Appeal is required. The petitioner is on verge of starvation.	No Urgency

62.	Ram Pravesh Nath Tiwari 9934345011	Umar Ansari & Others	C.W.J.C. No. 11021/2018	The petitioners are Lok Shikshak under a scheme of State Government there is policy of State to absorption or re-habitation according to their education qualification, identical matters has been disposed of by Coordinate Bench of the Hon'ble Court as CWJC No. 13677 of 2016.	No Urgency
63.	Rekha Prasad 9386735692	Nagendra Paswan and others	CWJC No. 11622 of 2018	Petitioners are 36 in number, filed this case for their compassionate appointment on the post of Chaukidars which is pending since several years. Petitioners are wards/nominee of chaukidars who were appointed till 20.12.1995. As per their service condition, one of their nominee/ward were to be appointed on compassionate ground. 50 per cent of the wards of others chaukidars have already been appointed till 2003. Petitioners have not been appointed till now. Case of similarly situated person bearing CWJC No. 6043 of 2021 is listed at Sl. No. 1254 in consolidated list of Justice P.B. Bajanthri. This case may also be listed and heard together with that case.	No Urgency
64.	Rekha Prasad 9386735692	Subodh Paswan and others	CWJC No. 15498 of 2018	Petitioners are 38 in number, filed this writ petition for their compassionate appointment which is pending since long. Petitioners are wards/dependants of chaukidars who were appointed between 20.12.95 to 17.01.90 with service condition that their nominees have already been appointed till 2003.	No Urgency

				Petitioners have been deprived/denied without any reason. Similarly situated case CWJC No. 6043 of 2021 (Jitendra Yadav Vs. State of Bihar and others) is listed at Sl. No. 1254 of the consolidated list of Hon'ble Mr. Justice P.B. Bajanthri. Therefore, this case may also be listed with that case.	
65.	Siya Ram Shahi 9939205752	Suboudh Jha	MJC No. 1427 of 2018	Not mentioned.	No Urgency
66.	Siya Ram Shahi 9939205752	Not mentioned	MJC No. 4365 of 2019	In spite of direction for consideration of the case of the petitioner in CWJC No. - 5595/2015 on 19/02/2019, no order has been passed. Matter related to the appointment of class four employees in the district of Araria. Hence contempt application.	No Urgency
67.	Rabi Bhushan Prasad-1 9835272004	Shankar Mahto @ Ramashankar Mahto	CWJC No. 17861 of 2019	Above noted case has been filed on behalf of Shankar Mahto @ Ramashankar Mahto in the year 2019 related to Land related ceiling (Pre-emption) with respect to the purchased land by Mithlesh Kumar one co-villager and now the case has abated because the sole petitioner has died prior to August 2020. In this view of the matter the case may be listed and it may be disposed of in the interest of justice.	No Urgency
68.	Indu Bhushan 9470083147	Nawal Kishore Singh	LPA N. 983 of 2019	The appellant wants to withdraw LPA No. 983 of 2019 as it has become infructuous. It is, therefore, prayed that kindly be pleased to list the case for withdrawal.	To be Listed for withdrawal U/H "To be Mentioned"
69.	Alok Kumar Singh 9835486873	Poonam Devi	CWJC No. 16563 of 2019	The license of petrol pump of petitioner has been cancelled on the ground that the	No Urgency

				installation of petrol pump has not been completed within prescribed period.	
70.	Alok Kumar Singh 9835486873	Arbind Kumar Mandal	CWJC No. 7975 of 2019	The promotion of petitioner is still pending on the post of Class III. The similar situated person have granted relief.	No Urgency
71.	Indu Bhushan 9470083147	Nawal Kishore Singh	CWJC No. 19762 of 2015	Writ petition has become infructuous due to which petitioner wants to withdraw CWJC No. 19762 of 2015. It is, therefore, prayed that your Lordships be pleased to direct to list the case for withdrawal.	To be Listed for withdrawal U/H "To be Mentioned"
72.	Alok Kumar Singh 9835486873	Aruti Kumari	CWJC No. 2636 of 2020	Petitioner service has been terminated without any show-cause notice as she has been posted as constable. Kindly heard this matter.	To be Listed
73.	Anuj Kumar 9939993599	Akhtar Ali	C. Misc. 1039/2019	Considering the urgency, aforesaid case was listed earlier on priority basis but due to COVID situation the case could not heard earlier and the same was delisted. The learned court below is very serious to proceed with the case and is not ready to await the order of this Hon'ble Court. The petitioner has filed the present case for setting aside the order dated 26.04.2019 passed in T.S. No. 611/2004, by which the learned court below refused to mark the old document filed by the petitioner, as exhibit. The petitioner will suffer irreparable loss if the document will not be marked as exhibit and further processes of the court will proceed. Hence this case may be listed and heard urgently.	No Urgency
74.	Rajesh Kumar Sinha 9931265501	Binod Kumar Singh	Token no. 189 of 2022 (CWJC no -.	That the petitioner is PDS dealer the grains has been orally stopped on the	No Urgency

	9304517556	/2022)	ground of forged complain and no inquiry report has been served nor any final order either suspension of licence or cancellations of licence has not been served or passed against the petitioner and consumers are knocking shops for grains, the poor consumer are on starvation specially in COVID-19 period, so it may be treated urgent and may be listed and heard as soon as possible.	
75.	Sanjeet Kumar 9431017782	Bishwanath Deb	MJC No. 496 of 2020	That the order dated 14.10.2019, passed in CWJC No. 20025 of 20.19, has not been complied with. The petitioner is aged about 67 years and arrears of the salary of the petitioner have not been paid. That the matter is urgent and may be listed for "ORDERS".	No Urgency
76.	Shashi Bhushan Singh 9835231146	Ashok Kumar	CWJC No. 10207 of 2018	Now the petitioner is going to retire and his issue of promotion is yet to be decided. So, this case may be listed for hearing.	No Urgency
77.	Shashi Bhushan Singh 9835231146	Kumud Kishore Prasad	CWJC No. 17468 of 2018	The petitioner is going to retire within few months and his matter of promotion is yet to be decided. Therefore, this case may be listed for hearing.	No Urgency
78.	Shailendra Kumar Singh 9431645617	Vijay Shankar Rai	CWJC No. 9940 of 2019	The State Government has granted/approved application of the college from session 2021-22 subject to University's approval by competent body which is pending. About 1200 girls students are to appear in examination for which petition IA no. 2/21 is pending. Matter is urgent, as it relates to examination to students.	No Urgency

79.	Harsh Anuj 9905814223	M/S Bindyavosini Construction through its Prof. Santosh Kumar	CWJC No. 20910 of 2021	That the petitioner's firm i.e., M/S Bindhayawasini is a registered firm of PHED Department. That the petitioner's firm entered into an agreement with the respondents specially the Res. 4 being Agreement No./2018-19 on 25.04.18. That petitioner's firm has completed atleast 80% of the work and for ulterior motive and in an arbitrary manner respondents have debarred the petitioner's firm to take part in future bid of the department causing mental agony and heavy financial loss that is why the matter is urgent.	May be mentioned before the respective Bench only where the matter is listed
80.	Prashant Kumar 9973299086	M/S Maa Bidhyavasini Construction through Santosh Kumar	CWJC No. 20824 of 2021	The petitioner's firm is registered with the PHED, Bihar. The Agreement No. SBD No.2/2018-19 was with the respondents. The respondents without rescinding the agreement got the work done from the other agency. Even the respondents not extended the time. So, with-holding Rs.60 lacs as well as Rs. 24 lacs of security deposit are illegal. Hence, the matter is urgent.	May be mentioned before the respective Bench only where the matter is listed
81.	Indeshwari Prasad Mandal 9931092402	Tribhuwan Yadav and others	SA No. 09 of 2019	Therefore, the aforesaid case has been directed to list on petition for hearing of stay petition as IA Case No. 1 of 2020 which is already filed and which is on record since dispossession notice has already issued on 30.11.2021 in T. Ex. No. 1/19 which is annexed along with this mentioning slip. Let the case be listed as earliest for "Orders" on petition because suit land is house of the appellants an area of	To be Listed for IA

				only 11.64 decimals. No other house is available to reside the appellant.	
82.	Bijay Bhushan Prasad 9934262647 8789402934	SONU KUMAR & OTHERS	C.W.J.C. No. 12245/2021	The instant writ application has been filed on behalf of petitioners for direction to the respondents to issue Despatch certificate to the petitioners for training to training centre Armoured Ahmadnagar, Maharashtra or to any other training centre as they were selected_ and enrolled recruits soldier Generai duty (all arms) by the respondent no. 3 but his candidature has been illegally and arbitrarily cancelled by respondent no. 3. The matter Is urgent. Hence kindly list this case out of turn.	May be mentioned before the respective Bench only where the matter is listed
83.	Dayanand Singh 9431033858	Hindustan Media Ventures Ltd.	CWJC No. 16934 of 2019	IA No. 1 of 2021 is required to be listed and heard urgently as the Respondents are not paying the admitted dues despite repetitive orders of this Hon'ble Court vide orders dated 04.09.2019 and 07.11.2019 and the same is causing grave monetary loss to the Petitioner.	No Urgency
84.	Dhananjay Kumar 6202350397	Arjun Kumar and others	CWJC No. 4616 of 2020	A direction has been given by this Hon'ble Court to the State to file counter. No counter filed. Meanwhile, construction over new place is being done. Matter is urgent.	No Urgency
85.	Alka Verma 9431078283	Sajda Praveen & others	CWJC No. 9634 of 2021	The Petitioners are empanelled executive assistants from three different district panels .As per the view of this Hon'ble Court in other similar cases, separate writ is to be filed for petitioners belonging to separate district panels.The petitioners	May be mentioned before the respective Bench only where the matter is listed

				may be allowed to withdraw the writ application in respect to Madhubani and Rohtas district panel with a liberty to file afresh separately correcting existing typo errors in the petition	
86.	Kumar Rajeev 7033604285	Himanshu Kumar Mishra	MJC No. 2268 of 2021 in Misc. Appeal No. 1058 of 2017	The present case for restoration of Misc. Appeal. Defect pointed out removed after delay of two days and the order dated 29.04.2019 is pre-emptory order. Status report shows till 07.12.2021 pending and later on shows D.F.D. So, kindly hear the same as case is of 2017.	Office to verify
87.	Dhirendra Singh 9334330410	Md. Masre Alam Khan	CR No. 62 of 2019	In the said case Waqf Board has passed the order upon the raiyats land of the petitioner. After notice O.P. has been appeared and despite of observation of this Hon'ble Court to be listed immediately after appearance of OP No.4. But till today this has not listed.	No Urgency
88.	Bharat Lal 9431457101	Rabindra Kumar Das	CWJC No. 21033 of 2018	Above noted case has been filed on 06.10.2018 and case relates to rejoin the petitioner in service and pleading is complete.	No Urgency
89.	SOURENDR A PANDEY 9431015569	Keshov Prasad Saw	C. MISC. 1034 / 2018	The application arises out of an Eviction Suit No. 07 /2015. The petitioner-Plaintiff is a 76 year old person and is ailing for some time and not keeping well. The suit has been filed on the ground of personal necessity and as such the delay will preclude the petitioner to see and enjoy the privilege of entering his own house who does not have much time with him looking at his deterioration health. The petitioner Is confined	To be Listed

				to bed now and the very purpose for the suit for personal necessity during his lifetime shall be frustrated. In such view of the matter the case may be listed for urgent hearing.	
90.	SOURENDR A PANDEY 9431015569	Students of Mewar University under Bihar students Credit Card Scheme & Another	CWJC NO. 18588 OF 2019	The writ petition has been filed for quashing the various letters and resolution of the State Government whereby guidelines under credit card scheme has been amended and thereby has left the careers of hundreds of students from Bihar in lurch. The case is analogous with other cases of similar nature and all cases had previously been listed for urgent hearing in February 2020.	To be Listed
91.	Bhola Prasad 9431047724	Gram Raksha Dal	CWJC No. 13197 of 2015	The urgency arises as the appointees to Gram Raksha Dal was made to serve by the State Government without any salary from 2001.	No Urgency
92.	Radha Mohan Pandey 9973142418	Som Nath Singh	M.J.C. No. 2264 /2021	That This Application has been filed for setting aside the Order dated 06.12.2021 passed by learned District and Sessions Judge, Buxar passed in Civil Misc. (Transfer Petition) No.88 of 2021 through which Civil Misc. case No. 88/2021 has been dismissed erroneously and illegally in spite of having substance in the Transfer Petition dated 21.10.2021. The matter is urgent due to A.D.J. II, Buxar is the near relative of the Opposite party Ram Narayan Singh and is influencing the Title Appeal No. 50/1986 which is Pending in the court of Learned A.D.J. I, Buxar, who is deliberately without	No Urgency

				disposal of substitution Petition ready to hear the case day to day.	
93.	Anil Kumar Singh 9835233506	Babita Kumari	CWJC No. 20763 of 2019	The aforesaid is for selection of Aganwari Sevika. On the last occasion the Hon'ble Court directed to the State to file a counter affidavit and also directed to put up this case on 20.01.2020 but till date not listed. Hence, kindly list this case for hearing in this matter because the respondent authority initiating process for appointment.	No Urgency
94.	Nadimul Hasan 9955249163 8789053764	Md. Jawed Anwar and others	CWJC No. 6687 of 2020	Above noted case has been filed for quashing the order dated 20.02.2020, passed by Respondent No.4, the Municipal Commissioner, Nagar Nigam, Purnea. The petitioners are permanent worker of the said Nagar Nigam, Purnea since 16.05.2013. Petitioners are terminated for their service, but similarly other 44 persons are in service. That the above mentioned case has been heard on 29.11.2021 by this Hon'ble Court and fixed dated for next hearing on dated 06.12.2021 but the case listed in consolidation list. May kindly heard the matter. Proceeding are completed. Kindly list the above case of daily cause list matter as soon as possible.	No Urgency
95.	Ayush Kumar 9910885089	Kameshwar Kumar	CWJC No. 9437 of 2019	There was an order by Hon'ble Mr. Justice Mohit Kumar Shah dated 29.04.2019 to list this case after 6 weeks but the case has never been listed after that. The matter is related to the payment of arrears of salary which has not been paid yet.	No Urgency

96.	Bidhanesh Misra 9334116750	Raj Ratna	CWJC / 5016 OF 2019	That the petitioners are apprehending arrest in the certificate case no. 10/2018-19 for which CWJC No. 5016 of 2019 has been filed for quashing of the certificate case. In view of the apprehension of arrest, the matter may be heard urgently.	No Urgency
97.	Rajesh Kumar Sinha 9931265501 9304517556	Ratana Kumari	Token no. 199 of 2022 (CWJC no -./2022)	That the petitioner is PDS dealer the grains has been orally stopped on the ground of forged complain and no inquiry report has been served nor any final order either suspension of licence or cancellations of licence has not been served or passed against the petitioner and consumers are knocking shops for grains, the poor consumer are on starvation specially in COVID-19 period, so it may be treated urgent and may be listed and heard as soon as possible.	No Urgency
98.	Anuj Kumar 9939993599	Sanjeet Kumar	M.A. No. 905/2019	The petitioner want to withdraw his case. Both the parties have settled the matter outside of the court as in the light of order passed by this Hon'ble Court. Hence this case may be listed under appropriate heading for withdrawal.	To be Listed for withdrawal U/H "To be Mentioned"
99.	Brisketu Sharan Pandey 9430887359	Sarita Kumari	Case Number: 5491 / 2016	As per order dated 21.11.2019, the case was carry forwarded on 06.03.2020 there after the case has never been listed. The case may be listed out of turn.	No Urgency
100.	Gopal Govind Mishra 9939261295	Jyotish Kumar Singh	CWJC No. 20165 of 2018	The aforesaid writ petition has been never listed before the Hon'ble Court after filing. The aforesaid writ petition has been filed for regularization/ appointment on the post of Driver in Raghapur block	No Urgency

				<p>in Supaul District. The petitioner had worked on the aforesaid post with effect from 1985 to 2016 on contractual basis and appointed by the District Magistrate. The one set of contractual appointment replaced by another set of contractual appointment by the Block Development Officer, Raghapur without any authority under the law. The petitioner will be crossed the date of retirement after two and a half years. The writ petition will infructuous thereafter. The case of petitioner is also covered by judgement of Apex Court passed in Uma Devi case reported in (2006) 4 SCC 1 and on the concept of one time measure elaborated in M.L. Kesari case reported in (2010) 9 SCC 247, and on the basis of guideline of General Administrative Department, Government of Bihar. The direction may kindly be issued for final adjudication of appointment of petitioners and for final decision may kindly be taken by the authority. This case requires urgent consideration and listing in the interest of justice.</p>	
101.	Ritika Rani 9113761849	Umesh Kumar Mandal & Ors.	CWJC No. 10534 of 2021	<p>The petitioners have challenged impugned order dated 04.03.2021 (Annexure 8) by which the candidature of the petitioners has been cancelled on the alleged reason important instructions printed in the OMR answer sheet has not been followed. The petitioners are the candidates who passed</p>	<p>May be mentioned before the respective Bench only where the matter is listed</p>

				preliminary examination on 14.02.2020 against 1st Intermediate level Combined Competitive Examination, 2014 and thereafter appeared in the Mains Examination on 25.12.2020 but did not found their name in the list of successful candidates despite following all the instructions carefully. So let the present matter be listed on 05.08.2021 considering the petitioner tremendous hard work of six years will go in vain if not heard on urgent basis as the Commission is under process to make appointments.	
102.	Sanjay Kumar Singh 9431648283 7488780151	Darogi Sah and others	I.A. No. 01 of 2019 (Arising C. Misc. No. 1305 of 2017)	That the civil application filed by the petitioner that heard on 19.07.2017 by the Hon'ble Mr. Justice Prabhat Kumar Jha after hearing issue notice to the respondent's meantime further proceeding is stayed. After appearance of respondents not listed the case till date. Thereafter, respondents filed the I.A. Application on 24.09.2019 for vacating the stay proceeding in Miscellaneous Case No. 7 of 2013, the Misc. Application filed in Title Suit No. 10 of 1997, it is pending in the Court of Sub-Judge-VI, Madhepura. Near future not possibility of hearing the civil cases. So, may kindly pray that list this I.A. Application.	To be Listed for IA
103.	Sanjay Kumar Singh 9431648283 7488780151	Arvind Yadav and others	Second Appeal No. 175 of 2017	That the second appeal filed by the appellants in the order of Addl. District Judge-III, Madhepura, order dated 22.12.2016. That the opposite parties	No Urgency

				forcibly the land in question. So, may kindly list this second appeal.	
104.	Rajiv Ranjan 9473027609	JAI Prakash Mishra	EC-BRHC01- 01442-2022	That above noted M.J.C...../ 2022 (arising out of CWJC. No. 284/2020) disposed off by order dated 21.12.2021 passed by the Hon'ble Mr. Justice P.B. Bajanthri . that joint secretary law Department Government of Bihar Patna would withdraw termination order within a week. But the said respondent have not complied the said order despite of expiry of a period of one week. Pray from the Hon'ble Court kindly listed the said contempt petition for hearing.	No Urgency
105.	Mr. Niranjan Kumar 9199527423	Abhay Singh	CWJC. No. 12812/2019	That this petitioner has not been joined although similarly situated persons have already been joined by the order dated 18.05.2021 of this Hon'ble Court passed in CWJC No. 10857 of 2019 and the matter relates to the selection and appointment for the post of Cooperative Extension Officer and other different posts and this petitioner has obtained more 111marks than the successful candidates, who have already been joined but due to so called SIT Case relating to Agamkua PS Case No. 44 of 2017 dated 04.02.2017, he has not been joined. So, after seeing the urgency of this case, it may be listed before any appropriate bench for hearing in the interest of justice.	No Urgency

106.	Ravindra Kumar Sinha No. 2 9931027300	Umesh Prasad Sinha & Anr.	CWJC. No. 13705/2019	The state Government has illegally annulled the reference though the counseling authority recommended for reference, who persecuted the workmen and terminated wrongly. Hence direction is required for reference to the labour Court after quashing the order.	No Urgency
107.	Mr. Niranjana Kumar	Babita Kumari.	CWJC No. 3847/2017	There is a judicial order of the Hon'ble Court that put-up this case at the top of list immediately after service of notice upon the respondent no. 06. It is also pertinent to mention here that notice has already been served to private respondent no. 06 both under ordinary process and registered no. 06 both under ordinary process and registered cover, requisites etc. But till yet the same has not been listed. After seeing the urgency of this case this matter may be listed at the top of list in the interest of Justice.	No Urgency
108.	Mr. Vipin Kumar Singh 8986968645	Radha Raman Prasad Singh @ Radha Raman Pd. Singh .	M.J.C. No. 2646 of 2019	The aforementioned application preferred by the petitioner for disobedience of the order dated 21.02.2019 passed in CWJC No. 13548 of 2016 by a bench of this Hon'ble Court comprising of Hon'ble. Mr. Justice Madhuresh Prasad, by the contemnors. The contemnors have not paid any consequential benefit to the petitioner with pursuant to the order dated 21.02.2019 as the petitioner has retired from service in February, 2018. The petitioner has been suffering from financial hardship for survival his daily life. The petitioner is	No Urgency

				<p>also suffers various chronic diseases and has no any source of monetary benefit to obtain better treatment.</p> <p>Therefore, kindly may please to your lordship heard this case on priority basis as early as possible.</p>	
109.	Vipin Kumar Singh 8986968645	Dhirendra Kumar	CWJC. No. 10244 of 2020	<p>The petitioner is presently posted at the Deputy Director Food, Patna Division, Patna. The petitioner has maliciously been subjected to departmental proceeding only with intention to deprive him from the promotion to Joint Secretary & IAS. The petitioner is on the verge of retirement and his promotion is withheld since 2019 due to malicious departmental proceeding and punishment whereas similarly situated and persons junior to the petitioner has already been promoted to the rank of Joint Secretary & placed into the select list for I.A.S.</p> <p>Therefore, this matter may kindly be heard out of turn on priority basis as the same is listed in the consolidated list of 03.01.2022 at serial no. 4015 consolidated list,</p>	May be mentioned before the respective Bench only where the matter is listed
110.	Mr. Anurag Saurav 9431602901	M/s Keller Grounds Engineering India Pvt. Ltd	CWJC No.5588 of 2021	<p>The present writ application has been filed against demand. Of tax amount issued by Commercial Tax Department, Patna which was heard and admitted by Your Lordship and is pending under the heading for "Hearing". The petitioner is ready to deposit 10% demand amount as passed by the Hon'ble High Court in</p>	May be mentioned before the respective Bench only where the matter is listed

				CWJC No. 9125 of 2021.	
111.	Mr. Shashank Chandra 9835160655	Praduman Kumar Prasad	CWJC No. 21841 of 2019	<p>The Petitioner was posted as Nazir, in the District Welfare Office, Bettiah, West Champaran, however he has been removed from service by awarding a punishment of compulsory retirement which has been affirmed by the Appellate Authority, apart from inflicting the punishment of compulsory retirement it has also been directed to recover an amount of Rs.37,41,060/- from the retiral dues of the Petitioner. It is submitted that on account of direction of recovery the Petitioner has not received any retiral benefits nor he is receiving pension, as such it has become difficult for the Petitioner as well as his family members to sustain his livelihood. Further the order of punishment is bad for the reason that the same does not even remotely deal with reply to the 2nd Show Cause notice submitted by the Petitioner.</p> <p>It is therefore prayed that the present Writ Application be directed to be listed.</p>	To be Listed
112.	Mr. Ayush Kumar 9910885089	Sudheshwar Sah	CWJC. No. 2962/2021	<p>Petitioner's 100% pension has been withheld and even his subsistence allowance for the period of suspension has not been paid to him yet. He was the only earning member in the family.</p>	May be mentioned before the respective Bench only where the matter is listed
113.	Mr. Ram Binod Singh 9955411320	Uttar Bihar Gramin Bank and Others ..	L.P.A.. No. 644 of 2021 (Arising out of CWJC No. 25672 of 2013)	<p>While the respondents writ petition was posted as an Officer Scale-1 of Uttar Bihar Gramin Bank, he was subjected to departmental proceeding</p>	Office to verify as to why not listed before the assigned Bench

				<p>and awarded the punishment of Removal from Service in 2011. In view of the Supreme Court's decision date 3.10.2018 passed in SLP(c) no. 4565/2018 and SLP(c) No. 27063 -27064 of 2018 with an observation in para 19 of the said judgment, this matter has been placed before the Hon'ble Court for hearing and disposal. After hearing the parties vide order dated 01.10.2021 passed in CWJC. No. 25672/2013 by the Hon'ble Court the Hon'ble Court has been pleased to allow the writ application. But the appellants deliberately harassing the sole respondent and this respondent has not been by the respondent Bank till date. Therefore, the respondent and his family member. On the other hand, the appellant Bank has been preferred an appeal bearing L.P.A No. 644/2021 on 18.11.2021 against the order dated 1.10.2021 passed the same time, the appellant Bank has issued a notice u/s 1392) of the SARFAESI Act 2002 against the respondent writ petitioner with respect to the House Loan. Therefore, kindly may please to your lordship heard this case on priority basis as early as possible.</p>	
114.	Mr. Parth Gaurav 8083614777	Amarnath Gupta Raju	I.A. No. 1/2021 in C.W.J.C. No. 13132/2021	<p>Petitioner will be rendered shopless if this application is not heard at the earliest by the illegal order of the authority who does not have jurisdiction in the matter.</p>	May be mentioned before the respective Bench only where the matter is

					listed
CRIMINAL MATTERS					
115.	Bhaskar Shankar 9430510969	Shakti Kumar Singh @ Sonu	Cr. Misc. No. 60040/2021	The aforesaid is out of Excise Act, hence place this case been early hearing.	May be mentioned before the respective Bench only where the matter is listed
116.	Sanjay Kumar jha 9470084609	Dashrath Prasad Ahirwar	Cr. Appl.(D.B) No. 04/2016 (I.A. No. 03/2021)	Appellant convicted u/s 302 of IPC. & U/S 27 of Arms Act. Sentence – life imprisonment & a Fine of Rs. 15,000/ u/s302 IPC. 7 years and a fine of Rs. 10,000 u/s27 of Arms Act. Appellant is jail – since 22.08.2012 i.e. more than 9 years. Hearing of this case is not likely been completed in near future. Therefore matter is very urgent. And for which the aforesaid I.A./ case may kindly be heard as soon as possible.	To be Listed subject to the availability of digitized record
117.	Sanjay Kumar jha 9470084609	Balmukund Yadav & Ors.	Cr. Misc. No. 33590/2021	Petitioner No. 1 is suffering from serious ill..... and need proper treatment in AIIMS, Delhi without any problem. Therefore , matter is very urgent.	May be mentioned before the respective Bench only where the matter is listed
118.	Mukesh Kumar Singh 9835417862	Ajay Sah	Cr. Appl. No. 210/2021 (D.B)	On 06.08.2021, L.C.R. was call for which has been received on 24.08.2021. In custody since 02.02.2021. It may be listed to Bail of appellant.	Office to verify and comply the judicial order
119.	Ashok Kumar 9955554879	Bulet Kumar Yadav @ Bulet Kr. Yadav.	Cr. Appl. No. 445/2021	That the as per instruction the petition may be withdraw.	May be mentioned before the respective Bench only where the matter is listed
120.	Binod Kr.	Amit Kumar	Cr. Misc. No.	Since the petitioner No. 1	May be

	Sinha 9431074094	& Ors.	32378/2021	is arrested for which the regular Bail is to be filed before learned Court below therefore permission may be granted for withdrawal of the case against petitioner No. 1 rather petitioner No. 1 is father of petitioner No. 1 and there is no specific allegation of dishonor of cheque against the father who have implicated by informant on mala fide intention therefore your Lordship permission granted and list the case for withdrawal against petitioner No. 1.	mentioned before the respective Bench only where the matter is listed
121.	Mr. Vipin Kumar Singh 8986968645	Baleshwar Rai & Others .	Cr. Appeal No. 391 of 2021 (D.B.)	The appellants have been preferred aforementioned appeal against conviction and sentence dated 11.02.2021 and 17.02.2021 respectively passed by learned court below Vaishali at Hajipur in Session Trial No.223 of 2000 whereby awarded rigorous imprisonment for life and fine of Rs. 6000/-. They were languishing in jail custody since 11.02.2021. The wife of appellant no. 1 has been suffering from chronic disease. With compliance of order dated 29.11.2021 passed by the Hon'ble Division Bench of this Court, the Appellants have been removed all defects but the aforesaid application not bo listed. Therefore, kindly may please to your lordship heard, only for grant of bail after suspension of sentence, this case on priority basis as early as possible.	To be Listed subject to the availability of digitized record
122.	S.K. jha 9431074640	Rakesh Kumar @ Sipahi	Cr. Misc. No. 2779/.....	That the petitioner is arrested. Hence permitted me to withdraw this application.	May be mentioned before the respective

					Bench only where the matter is listed
123.	Birendra Kumar 6200636858	Anil Kumar	Cr. Misc. No. 55221/2021 (A. Bail)	Since petitioner's wife is pregnant and date of delivery 26.01.2022. This is 1 st issue. Petitioner is an Govt. employee in the police dept. no male member except petitioner. Hence matter is most urgent. Kindly heard the matter on the preferred of basis. (ultrasound report dt. 22.11.2021 attached)	May be mentioned before the respective Bench only where the matter is listed
124.	Mr. Manoj Kumar 9934894192	Kewal Sahni	Cr. Misc. No. 67230 of 2021 (A. Bail).	The petitioner Is only male member of his family and his wife Is very serious from illness and he is not supporting In treatment of his wife due to fear of arresting as a result his wife As facing between life and death, so kindly be heard this case out of turn.	May be mentioned before the respective Bench only where the matter is listed
125.	Amarendra Nath Verma 9835071050	Karu Bhagat	Cr. Misc. No. 24665/2021 (R. Bail)	The regular bail matter, filed much earlier, has not been listed as yet though all other co- accused of the case have already been allowed bail by this Hon'ble Court. His entire family is famishing for he is the sole bread winner. So, his bail requires hearing at the earliest.	May be mentioned before the respective Bench only where the matter is listed
126.	Amarendra Nath Verma 9835071050	Kalma Miyan	Cr. Appl.(S.J) No. 24665/2021 (Ag. Conviction)	The matter was heard by the Hon'ble Court on bail and was directed to be listed on 22.11.2021 for the sole appellant's custody to complete eight months so as to consider his prayer for bail as he surrendered on 22.03.2021. However, the matter has gone down in the list and is not likely to be heard in near future while the septuagenarian appellant has been struggling for life in jail.	To be Listed subject to the availability of digitized record

				Hence, as per the Hon'ble Court's dictate, the matter requires to be listed on the top and his prayer for bail considered lest the man dies in custody.	
127.	Amarendra Nath Verma 9835071050	Kalma Miyan	Cr. Appl.(S.J) No. 2950/2021 (Ag. Conviction) Sl. No. 1862 on 3.1.2022.	The matter was heard by the Hon'ble Court on bail and was directed to be listed on 22.11.2021 for the sole appellant's custody to complete eight months so as to consider his prayer for bail as he surrendered on 22.03.2021. however, the matter has gone down in the list and is not likely to be heard in near future while the septuagenarian appellant has been struggling for life in jail. Hence, as per the Hon'ble Court's dictate, the matter requires to be listed on the top and his prayer for bail considered lest the man dies in custody.	May be mentioned before the respective Bench only where the matter is listed
128.	Gajendra Kumar Singh 9973543163	Nitish Paswan	Cr. Misc. No. 68549/2021	That the present application is being filed for modification of order dated 13.04.2021 passed in Cr. Misc. No. 20388 of 2021 by Hon'ble Mr. Justice Sudhir Singh to the extent that period of surrender and furnishing bail bond in the Court below may be extended for further few weeks.	To be Listed for modification
129.	Amresh Kumar Sinha 9308109507 700	Bhola Sahni	Cr. Misc. No. 46597/2021	That the petitioner was granted bail vide order dt. 20/12/2021 but due to mistake in PS case no. the case was again listed on 22/12/2021 under heading to be Mentioned at Sl no. 3, and matter was passed over due to filing of 2nd Supplementary affidavit on 22/12/2021 itself and thereafter the case was again on list under same heading at Sl. 2, on	May be mentioned before the respective Bench only where the matter is listed

				03/01/2022 when the 2 nd supplementary affidavit W4227907 as on record where the correction was sought in PS case no. Patepur PS case no. 313/2019 in place of Patepur PS case no. 313/2021. But order dt. 20/12/2021 has been pronounced without taking into fact of the 2 nd Supplementary affidavit on record which was filed on 22/12/2021. Hence the present case may be listed under heading "To be mentioned" before appropriate bench for correction in or 20/12.2021	
130.	Mithilesh Kumar Jha 9835295703	Digvijay Kumar Thakur @ Guddu Jha & Anr.	I.A. No. (Cr.) No. 1/2021 in Cr. Misc. No. 3233/2020	The above noted case challenges, the order taking cognizance, which is bad in light of judgement of the Gauhati High Court as well as Delhi High Court. The trial Court is insisting to frame the charge which leads to make this application infructuous. I.A. No. 1/2021 has been file for stay of proceeding in trial Court. The matter is most urgent and requires hearing out of turn.	No Urgency
131.	Mr. Ravi Bhardwaj 8002267505	Gulshan khatoon	Cr. Misc. 57726/202 (SL No. 1464 of the consolidated list dated 03.01.2022)	The petitioner no. 1 is a 64 years old mother-in-law and petitioner no. 2 is 41 years is sister-in-law (devrani) who is lodged in jail with 3 years old girl child and 3 minor children at home. They have been made accused in a case section 304B, 302 etc of IPC. However, the marriage being of more than 17 years. Moreover the husband of the deceased is already in custody. Petitioner are in	May be mentioned before the respective Bench only where the matter is listed

				custody since 17.02.2021, i.e. more than 9 months.	
132.	Mr. Rajesh Kumar Sinha 9931265501 9304517556	Masudan Yadav @ Madhusudan Yadav	Cr. Misc. No. 26367/2021	That the petitioner had been granted bail but some clarification required this modification . In this case the mentioning allowed 4 week ago but still it has not been listed so it may be may be listed and heard as soon as possible.	To be Listed for modification
133.	Rajesh Kumar 9334336767	Md. Neyaz	Cr. Misc. No. 56720/2021	The mother of the petitioner died on 23.12.2021. in this regard an I.A. has been filed for grant of provisional bail. So, the case may be heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
134.	IQBAL ASIF NIAZI 9431086313	MD. MUNNA AND OTHERS	Cr. Appeal No. 2805 of 2021 (S.J)	The appellants are in custody since 12.02.2019 and out of six appellants, three are ladies. Vide order dated 20-09-2021 this appeal is admit and L.C.R was called for and prayer for bail of the appellants was to be considered thereafter. The L.C.R has already been received on 28-10-2021. Therefore the case may kindly be listed so that the prayer for bail of the appellants may be considered by this Hon'ble Court.	Office to comply the judicial order
135.	Shashi Dhar Jha 9430603836	Govind Singh@ Govind Kumar	Cr. Misc. No. 71400/2021	This case is listed at Sl. No. 1995 is consolidated list dated 3.1.2022 before Hon'ble Mr. Justice Petitioner has been arrested so this case may kindly be listed under heading to be mention for withdraw	May be mentioned before the respective Bench only where the matter is listed
136.	Mr. Niranjana Kumar	Lalo Yadav	Cr. Appeal (D.B.) No. 971/2015, I.A No. 01/2017	By way of this Interlocutory Application bearing I.A. No. 01 of 2017, the appellant is praying for grant of bail during the pendency of	To be Listed subject to the availability of digitized record

				<p>this appeal. This appellant is in custody for more than 7 years and praying for grant of bail during the pendency of years without any fault and the appellant is alleged to be only member of mob and specific allegation of Ashok Yadav and Vivekanand Yadav to pump bullets. Both are only the main assailants. Vivekanand Yadav has been granted bail on 15.09.2021 vide. Cr. Appeal (D.B) No. 624 of 2015 and Ashok Yadav has also been granted bail on 03.12.2021 vide. Cr. Appeal (D.B.) No. 612 of 2015, by the Division Bench of the Hon'ble High Court, Patna.</p>	
137.	Siddharth aditya 9939321824	Shyam Yadav	Cr. Misc. 71184/2021 (consolidated list) (Hon'ble Mr. Justice Purnendu Singh)	<p>Father's Death, for last Rituals. Encloser – Death certificate of Father Shri Kailu Yadav.</p>	May be mentioned before the respective Bench only where the matter is listed
138.	SURENDRA KUMAR SINGH 9431047640	KHUSHBU SINGH @ KHUSHBU KUMARI	CR. MISC.- 71290/2021	<p>The Petitioner is a lady and is in custody since 19/09/2021 on the basis of mere suspicion without any valid material on the record. Further, the Petitioner is also a mother of 2 minor children Harsh Raj, Class III student and Aryan Raj, Class IV student aged 8 & 10 years who are presently entrusted in the care of their old and ailing grandmother, however, the grandmother caring for the children has been severely injured in an accident and has severe fracture of the spine on 15/09/2021 and is bedridden and unable to look after the minor</p>	May be mentioned before the respective Bench only where the matter is listed

				children of the Petitioner. As such, in these urgent circumstances, this case may kindly be heard on priority basis on 10/01/2022.	
139.	IQBAL ASIF NIAZI 9431086313	SANTOSH SADAY AND ANOTHER	Cr. Appeal No. 2748 of 2021 (S.J)	The appellants are in custody since 04.12.2020. vide order dated 02.11.2021 this appeal is admit and L.C.R was called for and prayer for bail of the appellants was to be considered after receipt of L.C.R. the L.C.R. has already been received on 23.11.2021. therefore the case may kindly be listed so that the prayer for bail of the appellants may be considered by this Hon'ble Court.	Office to verify and comply the judicial order
140.	Ugranath Mallik 9430965545	Jay Prakash Yadav@ Baidu Yadav	Cr. Misc. No. 67395/2021	The Petitioner's wife Rukmani Devi is suffering from heart problem and she has been referred to AIIMS, New Delhi by the local visiting doctor. The husband and her sons are in jail custody. No male member of her family to visit for medical treatment in Delhi. The bail petitions of the husband and sons are listed in consolidated list at SL No.1332 (Cri. Misc. No. 67395/2021) and SI. No. 1383 (Cr. Misc. No. 68401/2021). Hence, for the urgency of treatment the case of Cri. Misc. No. 67395/2021 may be heard on out of turn. The referred prescription of doctor is also attached along with this mentioning slip.	May be mentioned before the respective Bench only where the matter is listed
141.	Mr Rajesh Kumar Sinha 9931265501 9304517556	Tuntun Sao @ Tuntun Dhunuya	Cr. Rev no. 583/2021	That the petitioners are juvenile and one of the petitioner has to appear in the examination.	May be mentioned before the respective Bench only where the matter is

					listedMay be mentioned before the respective Bench only where the matter is listed
142.	Mr. Sumit Shekhar Pandey 7701841062	Vicky Bikram & Anr	Cr Misc-37900/2021	That it is humbly submitted that the regular bail application of the petitioners in the above-noted case was heard on 14.12.2021 and this Hon'ble Court was pleased to direct the prosecution to ascertain the antecedents of the petitioners in their native State which was to be obtained through proper channel from the appropriate authority and the matter was directed to be listed on 04.01.2022 or on receipt of the report whichever was earlier. It is humbly submitted that a report has been received in the Patna High Court from Addl. Sessions Judge-II and the same is apparent on the online site of this Hon'ble High Court. In the light of the aforesaid submissions, the bail application of the petitioner may kindly be listed before this Hon'ble Court and heard in the interest of justice.	Office to verify and to do the needful
143.	Preety Kunwar 7903933718	Vinit Sarraf	Cr. Misc. No. 69159/2021 (Anticipatory Bail)	That this case is filed on 06-12-2021 n till today not showing listed in cause list. So put this matter on urgent basis. Therefore mentioning may be accepted and thereafter it may be listed before Hon'ble bench for disposal.	Office to verify and to be listed in order of seniority
144.	Mr. Nityanand Mishra 9431492472 9006073528	Ajit Kumar @ Ajeet Kuma	Cr. Misc. No .. 29749 of 2021 (A. BAIL)	The present matter relating to grant of anticipatory bail to the petitioner. As	May be mentioned before the respective

				per information _given by Pairvikar of the petitioner, the petitioner has been arrested on 8.10.2021, therefore the present anticipatory bail application has become in fructuous. Hence, may kindly permit to withdraw this anticipatory bail application. Prayer for listing on priority basis.	Bench only where the matter is listed
145.	Mr. Rabi Bhushan Prasad-I 9835272004	Ramashankar Mahto	C. Misc. No. 17861/2019	Above noted case has been filed on behalf of Shankar Mahto @ Ramashankar Mahto in the year 2019 related to Land related ceiling (Pre emption) with respect to the purchased land by Mithlesh Kumar one co villager and now the case has abated because the sole petitioner has died prior to August 2020. In this view of the matter the case may be listed and it may be disposed of in the interest of justice.	No Urgency
146.	Anuj kumar 9939993599	Alok Chaubey	Cr. Revision 642/2021	The aforesaid revision has been filed against the order dated 06.03.2020 passed in Maintenance Case no. 316/2013, by which the learned Principal Judge, Family court, East Champaran has directed the petitioner to pay Rs. 6000/- per month to the Opp. Party. The learned court has directed the Addl. S.P. for Execution of Form - 19 of Cr. P.C. (Relevant part of order sheet is attached) Hence this case may be listed and heard urgently.	No Urgency
147.	Anuj kumar 9939993599	Bharat yadav	I.A. No./ 2021 In Cr. Appeal No.1389/2018 (D.B.)	The aforesaid I.A. is filed for suspension of sentence and grant of bail to the appellant during pendency of appeal. The appellant is in custody since 24.09.2018 The appeal is	To be Listed subject to the availability of digitized record

				not going to be heard in near future. Hence this case may be listed and heard on priority.	
148.	Md. Musowir 9431042419	Abdul Malik	Cr. Misc No. 305/2022	Petitioner and informant uncle had contested panchyat election 2021. Petitioner has on the said election. Due to this reason informant has lodged a criminal case against the petitioner and others. Due this criminal case the petitioner could not take oath till today. So kindly heard this matter at early.	May be mentioned before the respective Bench only where the matter is listed
149.	Mr. Devedra kumar 9431882938	Mona Kumari	Cr. Misc. No. 1107/2021	That the petitioner is constable of SSB in Sitamarhi respondent authorities have tortured in various ways as well as her husband also as such extent that the petitioner filed writ application before Hon'ble Court with regards to confirm the probation period of her husband and etc. at last the department has dismiss the service of my husband. I also suspected that the authority may also takes illegal action against the petitioner. Although she gives baby child and she wants to join in office without giving any opportunities.	May be mentioned before the respective Bench only where the matter is listed
150.	Md. Shamimuddin 9955984313	Ranjan Kumar yadav @ Ranjan Rai	Cr. Misc. No. 30295/2021	Petitioner is suffering as sugar diabetes and police is unnecessarily vexing him causing problem in treatment.	May be mentioned before the respective Bench only where the matter is listed
151.	Ms. Soni Shrivastava 9835237996	Pankaj Kumar Mishra	Cr. Misc. No. 60800/2021 (quashing) Sl. No. 3401 in consolidated list dt. 03.01.2022	The petitioner seeks quashing of order taking cognizance in a case registered u/s 420,406,506/34 IPC wherein there is a baseless allegation of borrowing	May be mentioned before the respective Bench only where the matter is

			before Hon'ble Mr. Justice A.M. Badar.)	some money without any chit of paper. The informant of the case is petitioner's brother-in-law and they are in regular business terms for quite some years. Hence, the urgency.	listed
152.	Raghunandan Kumar Singh 9835049367	Mithlesh Ram @ mithilesh Ram	Cr. Appl. No. 311/2020(D.B)	In the aforesaid case Criminal Appeal admit and call for lower court records by Hon'ble Mr. Justice Ashwani Kumar Singh and Hon'ble Mr. Justice Arvind Srivastava on 19.07.2021 but LCR lying in criminal Appeal No. 162/2020 (D.B) Indradeo Ram and Anrs. Versus The State of Bihar in analogous Cr. Appeal and bail matter disposed of on 26.06.2020 may kindly present LCR tag in present Criminal Appeal No. 311 of 2020 (D.B.) and early listed for orders in present Criminal Appeal.	Office to verify and comply the judicial order
153.	Mr. Sunil Kumar 9431074371	Ravindra Prasad @ Panchu Singh	Cr. Appeal (D.B.) No. 496 of 2017	Earlier the bail of the appellant was rejected under the order dated 29.1.2020 passed by Hon'ble Mr. Justice Ahsanuddin Amanullah sitting with Hon'ble Mr. Justice Madhuresh Prasad. Again the I.A. application vide I.A. No. 3 of 2021 filed on behalf of the appellant in the present Memo of Appeal for grant of bail which was earlier listed before the Hon'ble Division Bench of Hon'ble Mr. Justice Ahsanuddin Amanullah sitting with Hon'ble Mr. Justice Madhuresh Prasad. Presently the case has been delisted and the appellant is in jail since 18.2.2017. So kindly list this case on priority basis.	To be Listed subject to the availability of digitized record

154.	Ajeet Kumar Bhardwaj 9334501766	Subhash Chaudhary	Cr. Misc. No. 54496/2021 (A. Bail)	The petitioner want surrender in the Court of District West Champaran. So, kindly this case vide Cr. Misc. No. 54496/2021 listed top of the list for withdraw.	May be mentioned before the respective Bench only where the matter is listed
155.	Arvind Kumar Sinha 6204747826	Amit Tripathi	Cr. Misc. No. 1812/2020 (quashing)	The abovementioned case was mentioned on 4.1.2020 and the same was allowed to mention before assigned Bench, However the matter is nowhere listed either consolidated list or main list.	No Urgency
156.	Niranjan Prasad singh 9934482768	Munna Singh @ Munna Kumar	Cr. Misc. No. 63743/2021 (R. Bail)	Petitioner in jail for long time he is only karta and take proper case of has old aged matter and other family members. His mother is facing None is available to take case of has old, sick and helpless mother and due to covid-19 she is in great so prayed to list this case earlier for hearing.	May be mentioned before the respective Bench only where the matter is listed
157.	Niranjan Prasad singh 9934482768	Ashok Das	Cr. Appl. No. 228/2021 (D.B)	Appellant is only karta of his family and his wife and children are facing great Marriage of the daughter of the appellant is necessary and no one is available to perform the marriage after that appellant and his family members are facing great due to covid-19 so prayed to list this case earlier for hearing.	To be Listed subject to the availability of digitized record
158.	Anuj kumar 9939993599	Ratnesh Singh @ Ratnesh Kumar Singh @ Ratnesh Prasad	Cr. Misc. Token no. 65215/2021	The aforesaid case is filed for modification of bail granting order dated 01.12.2021 passed in Cr. Misc. No. 34082/2021 passed by Hon'ble Mr. Justice Rajesh Kumar Verma. Hence this case may be listed and heard on priority.	To be Listed for modification

159.	Arun Kumar Sinha 8877805588	Sakal Sharma & Ors.	I.A. No. 1/2021 In Cr. Appl. No. 1464/2018 (D.B)	In the aforesaid appeal I.A. no. 1/2021 was filed on 10.2.2021 and the same is not listed. The appellant is rotting in jail without reason. May kindly list the aforesaid I.A. under the for appropriate Bench.	To be Listed subject to the availability of digitized record
160.	Mr. Madan Mohan 9631067997	Sanjay Babaso Katarar	Cr. Misc. No. 44480 of 2021	Petitioner has filed Regular Bail application for grant of bail in connection with an offence registered under Customs Act. He Is in custody since more than a year. During the pendency of this application the Petitioner filed SLP (Cr.) No. 9681 of 2021 whereby by order dated 03.01.2022, Hon'ble Apex Court had requested this Hon'ble Court to dispose of the aforesaid bail application as expeditiously as possible. Under the aforesaid Circumstances, it is humbly prayed that the regular Bail Application of the Petitioner may kindly be listed for its disposal.	May be mentioned before the respective Bench only where the matter is listed
161.	Prakash Chandra Jha. 9835213240	Shyambabu Rai	I.A. No 537/2018 Cr. Appl. No. 242/2015 (D.B)	Appellant is in custody since 15.05.2011, custody period gone more than 10 years. No chance of hearing in hear future. It is prayed to list the case (I.A) for considering grant of Bail.	To be Listed subject to the availability of digitized record
162.	Raghunandan Kumar Singh 9835049367	Sudama Ram	Cr. App. No. 7 of 2019 (D.B.)	In the aforesaid case appellant has been convicted for life and judicial custody 26.09.2018 and further has been filed a I.A. No. 2 of 2021 dated 11.02.2021 for purpose of bail but till today present Criminal Appeal not listed till today for order may kindly earlier listing for present	To be Listed subject to the availability of digitized record

				Criminal Appeal.	
163.	Ms. Soni Shrivastava 9835237996	Sujata Kumari and Anr	Cri. Misc No. 44932/2019 (Quashing)	The quashing application was filed against order taking cognizance in a matter arising out of 498A proceedings. The petitioners are nanad and nandoi respectively. The main matter has already been compromised between the husband and wife but the due to the pendency of the instant proceedings the petitioners case has been left out. The petitioner no.2 is a central government employee and as such the pendency of the instant case may hamper his service benefits. Hence, the urgency	No Urgency
164.	Raghunandan Kumar Singh 9835049367	Surendra Rai	Cr. Appl. No. 496/2021 (D.B.)	In the aforesaid case Criminal Appeal admit and call for lower Court records by Hon'ble Mr. Justice Ashwani Kumar Singh and Hon'ble Mr. Justice Arvind Srivastava on 24.08.2021 but LCR has been received by Hon'ble court on 20.09.2021 may kindly early listing for orders in present Criminal Appeal for purpose of bail matter.	Office to verify and comply the judicial order
165.	Ravindra Kumar 9934703061	Amit Kumar & others.	I.A. No. 02/2021 IN CR. APPEAL (D.B) No. 840/2017	Appellant is in custody since 11.11.2016. the prayer for bail was dismissed for non prosecution twice. No one was the eye witness of occurrence. There are may contradiction in the evidence of PW-..... Hence I.A. may be heard on priority basis.	To be Listed subject to the availability of digitized record
166.	Dilip Kumar 8294069218	Lal Babu Sharma @ Laloo	Cr. Misc. No. 50410/2021	That the petitioner is custody more than 7 months since 27.5.2021 and his sisters marriage on 31.1.2022 and all	May be mentioned before the respective Bench only

				management of this marriage as depend upon the petitioner may be this case listing on top of admission for hearing.	where the matter is listed
167.	Uday Prasad 9835466967	Rajiya Devi vii Raj Kumar Chauhan.	I.A. No. 02/2021 in Cr. Appl. (D.B) No. 492/2017	The above noted case is tied-up matter and appellant No. 2 is in jail custody since more than six years and in this appeal I.A. has been filed on 24.12.2021 vide I.A. No. 02/2021 on behalf of appellant no. 2 namely Raj Kumar Chauhan for grant of bail during pendency of the appeal. The appellant no. 2 is 70 years old man and he is seriously ill, suffering from paralysis and admitted in hospital and require to better treatment. Therefore kindly heard this matter on priority basis.	To be Listed subject to the availability of digitized record
168.	Jeetendra narayan 9939345123	Ajit Kumar Singh @ Shambhu Singh & Anr.	Cr. Appl. (S.J) No. 4009/2021 (sc/st Act)	That the wife of the appellant namely Bimla Singh is suffering from other medical ailment no one who have properly care and made treatment to her..... her son namely Rahul Kumar Singh has also been made accused in the who is appellant No. 2 in the instant..... so, kindly hear this matter on priority basis.	May be mentioned before the respective Bench only where the matter is listed
169.	Rajnish Kumar singh 9065720306	Chhottu Singh @ Sashikesh Anand	Cr. Appeal (S.J.) SC/ST Act 3320/2021	Sir, this Case was heard earlier on 29.11.2021, and Hon'ble Court directed to made a Informant as party, I have already made, but Now Till date Informant not filed a Vakalatnama and also not received Notice due to this reason case has not been listed and petitioner is in custody since 25.5.21 So Kindly request to list this Case is priority basis.	Office to verify and comply the judicial order

170.	MR. SOURENDR A PANDEY 9431015569	Seikh Wazid	I.A. No. 01 of 2021 IN {Cr. Appl. No. 865 of 2019 (DB)}	The Appellant is in jail for more than 4 years now and hence has renewed his prayer for bail vide I.A. No. 01/2021 in the Appeal pending before this Hon'ble Court. The previous rejection of bail was by the Court of Hon'ble Mr. Justice Hemant Kumar Srivastava and Hon'ble Mr. Justice Prabhat Kumar Singh. Though the Division bench has been constituted with Hon'ble Mr. Prabhat Kumar Singh as one of the Judges but the I.A. has not yet been listed. Hence a prayer for listing of the I.A. for hearing on bail matter.	To be Listed subject to the availability of digitized record
171.	Ayush Kumar 9910885089	Vishundhari Singh	Cr. Appeal (D.B) 292/2020	As per the order dated 10.8.2021 passed by Hon'ble Mr. Justice Ashwani Kumar Singh and Hon'ble Mr. Justice Arvind Srivastava it was directed that the prayer for bail will be considered after receiving of Lower Court Record. However Lower Court Record of this case has been received in this Hon'ble Court in Cr. Appl. (D.B) 57/2020 (Shailendra Prasad @ Shailendra Kumar Verma Vs The State of Bihar).	Office to verify and comply the judicial order
172.	Arvind Prasad Singh 9934765436	Vikash yadav	Cr. Misc. No. 37703/2021	The petitioner No. 1 Namely Vikash yadav has been arrested then the anticipatory Bail of the petitioner No. 1 has become infructuous. Therefore my humble permission to withdraw the anticipatory Bail petition of the petitioner No. 1.	May be mentioned before the respective Bench only where the matter is listed
173.	Ravi Bhushan Prasad I	Nirmal Kumar	Cr. Misc. No. 81138/2019 &	By order dated 6.1.2022 the protection of	Insufficient details

	9835272004		cr. Misc. No. 86890/2019	no has been	
174.	Arvind Kumar Pradhan 9507228672	Jagarnath Teli @ jagar Nath Teli	Token No. 176/2022	Aforesaid case is a tied-up matter, the petitioner is in custody since 25.11.2020, it is therefore prayed that let the aforesaid case be listed in appropriate heading before the Hon'ble Bench for hearing of humble bail petition of the petitioner.	Office to verify
175.	Mr. Mritunjay Kumar 7277336576	Mukesh Kumar Roy	Token No.66758/2021 (A Bail)	Modification of the order dated 30.11.2021 in Cr. Misc. No. 22545/2021.	Office to verify
176.	Arun Kumar Sinha 8877805588	Lal Bihari Mahto	I.A No 4/2021 In cr. Appl. No. 454/2016 (D.B)	Mention number in this appellant in custody since last eleven years from 30.12.2010 and the mention slip may allowed vide Sl. No. 138 dt. 7.12.2021. earlier also mention slip was allowed by Hon'ble Chief Justice in remote past. Hence order for listing this appeal for disposed of I.A. No 4/21 or for final hearing.	To be Listed subject to the availability of digitized record
177.	Sanjeev Sehgal	Rajballabh Prasad @ Rajballabh Yadav	I.A. No. 1/2021 In Cr. Appl. (D.B) No. 224/2019	That the present Criminal Appeal was filed against the order dated 21.12.2018 passed by the Learned Special Judge, Patna, Bihar that the appellant has been incarcerated for more than five years and there is no possibility of the appeal to be heard in the forceable future. That the IA No.1 of 2021 and IA No. 2 of 2021 in the Cr. Appeal (D.B.)- 224 of 2019 are pending for adjudication before this Hon'ble Court. That the appellant has been in jail for the last five years and not keeping good health as he is a heart patient and aged about 62 years and has hear psychosis that with	To be Listed subject to the availability of digitized record

			<p>the rise in Covid-19 new variant omicron spreading rapidly there are possibilities that it would affect his health and without proper medical care it would be fatal for him.</p> <p>That the wife of the appellant has been suffering from various ailments and she needs constant care and presence of the appellant. That post the major surgery of the appellant's wife, the process of recovery has been very slow. That under the facts and circumstances of the case and the present prevailing IA No. 1 of 2021, the case of appellant deserves to be considered sympathetically for this appellant in case of suspension of sentence u/s 389(1) is granted undertakes to abide by the bail provisions.</p>	
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